

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 35**

**IA 2937/2021 IN C.P. (IB)/1055(MB)2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **18.06.2024**

NAME OF THE PARTIES:      **ROOFIT INDUSTRIES LTD**

Under Sec 10 Sec 60(5) of the IB Code, 2016

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**ORDER**

**IA 2937/2021-**

1. Adv. Nirav Shah for the Applicant is present and Adv. Rishabh Sheth for the Respondent No. 1-3 is also present.
2. Ld. Counsel for the Respondent No. 4 has filed the reply which was received by the Applicant in the morning itself. Applicant seeks time to pursue to the same.
3. The applicant wishes to place on record the rejoinder. He may do so within one week.
4. Ld. Counsel for the Respondent submits that the cost has been deposited in Bharatkosh.
5. Registry is directed to list IA No. 53/2020 also on next date of hearing.
6. List this matter on **09.07.2024** for further consideration.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**